

14

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.2968/2004

Friday, this the 3<sup>rd</sup> day of March, 2006

**Hon'ble Shri Shanker Raju, Member (J)**

Shri Om Prakash Saini  
Retired Senior Section Engineer (C&W)  
R/o House No.D-92, 3<sup>rd</sup> Floor  
Pandav Nagar, Delhi-92

..Applicant

(By Advocate: Shri Amit Anand)

Versus

1. Union of India through General Manager  
Northern Railway  
Baroda House, New Delhi
2. Divisional Railway Manager  
Northern Railway  
DRM Office  
Chelmsford Road, New Delhi
3. Medical Director  
Northern Railway Central Hospital  
Basant Road, New Delhi

..Respondents

(By Advocates: Shri Rajinder Khatter for R-1 & R-3 and  
Shri Rajeev Bansal for R-2)

**O R D E R (ORAL)**

Heard.

2. In the light of the statement made by the respondents in their reply in para 4.13 that the claim of the applicant has been forwarded to the competent authority for sanction in accordance with rules and instructions, this OA appears to be a pre-mature exercise on the part of the applicant.
3. Accordingly, OA stands disposed of, in the interest of justice, with a direction to the respondents to consider the claim of the applicant within a period of two weeks from the date of receipt of a copy of this order. In the event, the applicant is still aggrieved, it shall be open for him to take recourse in accordance with rules. No costs.

  
( Shanker Raju )  
Member (J)

/sunil/